

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.450/94.

Monday, this the 5th day of July, 1999.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,
Hon'ble Shri D.S.Baweja, Member(A).

Ross Barsey,
C/o. G.S.Walia,
Advocate High Court,
16, Maharashtra Bhavan,
Bora Masjid Street,
Fort, Bombay - 400 001.

...Applicant.

Vs.

1. Union of India,
through General Manager,
Central Railway,
Bombay V.T.
Bombay - 400 001.
2. Divisional Railway Manager,
Bombay Division,
Central Railway,
Bombay V.T.
Bombay - 400 001.

...Respondents.

: O R D E R : (Oral)

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

The case was called out for final hearing. The applicant's counsel submits that the applicant has not given instructions to argue the matter.

We have perused the record and find that ^{this is a} the case of minor punishment of reduction in pay for six months without any cumulative effect. It is also brought to our notice that the applicant has since retired.

Hence, in these circumstances, the application is dismissed for non-prosecution. No order as to costs.


(D.S.BAWEJA)
MEMBER(A)


(R.G.VAIDYANATHA)
VICE-CHAIRMAN

B.